To be Published in Gazette of India Extraordinary Part - II, Section - 3, Sub - Section (ii) Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade UdyogBhawan New Delhi

> Notification No. 37/2015-2020 New Delhi, Dated: 14<sup>th</sup> October, 2021

## Subject: Amendment in Export Policy of Melt Blown Fabric

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in Notification No. 28/2015-20 dated 18.08.2020:

S.No	ITC HS Codes	Description	<b>Existing Policy</b>	Revised Policy
207 C	560312 560392 560311 569313 560314 560391 560393 560394	Melt Blown Fabric of any GSM	Prohibited	Free

## 2. Effect of this Notification:

The Melt Blown Fabric of any GSM has been made freely exportable with immediate effect.

(Amit Yadav)

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